3.00 P.M.

Concern over Custodial Deaths in the Country

डा॰ प्रभा ठाकुर (राजस्थान): उपसभापति महोदय, देश के विभिन्न भागों में पुलिस हिरासत में होने वाली अनेक कैदियों की संदेहास्पद मौतें तथा पुलिस कर्मियों द्वारा महिलाओं के यौन शोषण संबंधी वारदातें जहां पुलिस के रक्षक एवं संरक्षक होने की जिम्मेदारी को कलंकित करती हैं, वहीं आम जनता को संकट में पुलिस की सहायता लेने से शंकित भी करती हैं। पुलिस की संरक्षा में ऐसे लाचार कैदियों की मृत्यु हो जाना, जिन पर न तो गंभीर आरोप थे तथा न ही जिनका आरोप अदालत में प्रमाणित हुआ, पुलिस हिरासत में ऐसे बेबस कैदियों की पुलिस के जुल्म के कारण मृत्यु हो जाना ऐसा संगीन अपराध है जो किसी भी हत्या के अपराध से अधिक गंभीर और घिनौना है। इसी प्रकार किसी पुलिस कर्मी द्वारा किसी महिला के यौन शोषण संबंधी वारदात, बलात्कार से भी अधिक गंभीर अपराध है। इससे पूरे पुलिस महकमे की साख पर बट्टा ही लगता है। यदि महकमें के अधिकारी पुलिस विभाग की साख को कलंकित करने वाले ऐसे अपराधी पुलिसकर्मियों को दंड दिलाने के लिए स्वयं समुचित कार्यवाही करें तो इससे निश्चित रूप से पुलिस पर जनता का विश्वास बढ़ेगा तथा जनता और पुलिस के बीच की अविश्वास की दूरी समाप्त होगी और ऐसी वरदातों में भी कमी आएगी। पुलिस महकमें की सोच तथा व्यवहार में ऐसा बदलाव लाए जाने की सख्त जरूरत है जिससे आम जनता पुलिस के नाम से आतंकित और भयभीत नहीं हो बल्कि उसे अपना संरक्षक और मित्र समझे। धन्यवाद।

श्रीमती जमना देवी बारुपाल (राजस्थान): महोदय, मैं माननीय सदस्या से स्वयं को संबद्ध करती हूं।

श्रीमती कमला मनहर (छत्तीसगढ़): महोदय, मैं माननीय सदस्या से स्वयं को संबद्ध करती हूं।

Concern over violation of Civil Liberties arising out of Non-implementation of POTA Central Review Committee recommendations

SHRIMATI BRINDA KARAT (West Bengal): Sir, my Special Mention relates to the concern over violation of civil liberties due to non-implementation of the POTA Central Review Committee's recommendations.

Sir, a very important issue of civil liberties has arisen regarding the plight of those held under POTA. As the provisions of POTA allowed room for grave misuse, the law was scrapped. However, the injustices remain. The matter requires urgent intervention in the light of the refusal of relevant authorities to implement the recommendations of the POTA Central Review Committee which has held that there is not sufficient evidence against many of those held under POTA and that they should be released. Yet the persons languish in jails. This includes 85 persons held in the terrible

Godhra case among whom are two minors and a seventy year old man. Two of those jailed died in judicial custody. Some are sick but are not given the required treatment. This also highlights the reality that till date the actual culprits of Godhra are not identified and they are yet to be identified, leave alone punished.

In other cases, the perpetrators of communal genocide who have been identified are not arrested. Eye-witnesses and survivors of the victims are being intimidated. Comprehensive rehabilitation is yet to be done.

I urge the Government to take appropriate measures: (1) to ensure that the reports of the POTA Central Review Committee are implemented; (2) to hand over the major cases to the CBI as recommended by the NHRC; (3) to take appropriate measures to help the victims who require rehabilitation and compensation.

SHRI RAM JETHMALANI (Maharshtra): Sir, I associate myself fully with what Shrimati Brinda Karat has stated.

SHRI DIPANKAR MUKHRJEE (West Bengal): Sir, I also associate myself with the Special Mention made by Shrimati Brinda Karat.

SHRI PRASANTA CHATTERJEE (West Bengal): Sir, I also associate myself with the Special Mention made by Shrimati Brinda Karat.

SHRIMATI VANGA GEETHA (Andhra Pradesh): Sir, I also associate myself with the Special mention made by Shrimati Brinda Karat.

SHRI THANGA TAMIL SELVAN (Tamil Nadu): Sir, I also associate myself with the Special Mention made by Shrimati Brinda Karat.

डा॰ कुमकुंम राय (बिहार): महोदय, मैं माननीय सदस्या से स्वयं को संबंद्ध करती हूं।

MR. DEPUTY CHAIRMAN: All of them associate themselves with the special Mention made by Shrimati Brinda Karat.

Concern over crisis in Tea Industry in Assam

SHRI KARNENDU BHATTACHARJEE (Assam): Sir, Assam grows 53% of India's total tea. India being the world's largest producer and the fourth largest exporter of tea, Assam is India's major international tea production centre. The annual production, in Assam, is aground 420 million kilograms and the turnover is about Rs. 3, 400 crores.